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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP 91/397-398/NCLT/AHM/2016 (New)
C.P. No.14/397-398/CLB/MB/2015 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018**

Name of the Company:




Gaurav Soni & Ors.

V/s

Chamunda Pharma Machineries Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956;

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Rushabh H. Shah	Adv.	Res. No. 2-5	
2.	PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT No. 1	
3.	Aakarsh K. Shah For & behalf of A.R. Sheth	Advocate	Petitioner	

ORDER

Learned Advocate Mr. Akarsh Shah i/b Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 1. Learned Advocate Mr. Rushabh Shah present for Respondents no. 2 to 5. None present for Respondent no. 6.

It is represented that petitioner counsel underwent surgery.

At request of learned Counsel for petitioner.

List the matter on 07.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of January, 2018.